

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 423/2022

**IN THE MATTER OF: -**

Mohinder Pal & Anr.

.....Applicants

Versus

State of Haryana & Ors.

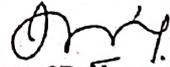
.....Respondents

**INDEX**

Sr. No	Particulars	Page
1.	Reply on behalf of Haryana State Pollution Control Board	1-4
2.	<u>Annexure-R-1</u> Copy of CTO to M/s P S Buildtech Village Kanalsi, Block-5, Tehsil Jagadhri, District Yamuna Nagar for the period from 06/07/2023 to 30.09.2024.	5-8
3.	<u>Annexure-R-2</u> Copy of CTO to M/s JSM Foods Private Limited, Village Mandoli Ghaggar, East Block-3, Yamuna Nagar for the period from 21/12/2022 to 20.12.2026.	9-12
4.	<u>Annexure-R-3</u> Copy of CTO to M/s JSM Foods Private Limited, Village Mandoli Ghaggar, East Block-4, Yamuna Nagar for the period from 21/12/2022 to 30.09.2023.	13-16
5.	<u>Annexure-R-4</u> Copy of letter dated 06.06.2022	17-22

Place: Yamuna Nagar  
Dated: 18.07.2023

FILED BY: -

  
Regional Officer, HSPCB, Yamuna Nagar

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 423/2022

IN THE MATTER OF:-

Mohinder Pal &Anr.

.....Applicants

Versus

State of Haryana & Ors.

.....Respondents

REPLY ON BEHALF OF RESPONDENT NO. 3 I.E. HARYANA STATE  
POLLUTION CONTROL BOARD

**MOST RESPECTFULLY SHOWETH:**

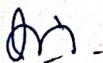
1. That the applicants have filed the petition under Section 14 read with Section 18 of NGT Act, 2010. In the application, the applicants have raised issues regarding the mining contracts granted in favor of respondent No. 7 to 9 for the following mining sites located at District Yamuna Nagar, Haryana:

Respondent No. 7:- Mining site operated by M/s P S Buildtech Village Kanalsi, Block-5, Tehsil Jagadhri, District Yamuna Nagar.

Respondent No. 8:- Mining site operated by M/s JSM Foods Private Limited, Village Mandoli Ghaggar, East Block-3 and West Block-4, Yamuna Nagar.

Respondent No. 9:- Mining site operated by M/s Balaji Infra, Village Jairampur Jagir, Block-6, Tehsil Jagadhri, Yamuna Nagar.

2. That as per the Order dated 31.05.2022 passed by this Hon'ble Tribunal in the present matter; respondent No. 9 has been ordered to be deleted from the array of respondents. Hence, the



present reply is being submitted w.r.t. permission granted by the answering respondent to Respondent No.7 and 8.

3. That it is submitted that the Mines & Geology Department had conducted auction dated 10.06.2015 for granting mining contracts for various mining sites located at District Yamuna Nagar, Haryana.
4. That the Director General, Mines and Geology Department, Haryana had accepted the bid submitted by respondent No. 8 for Mandoli Ghaggar East and Mandoli Ghaggar West Mining Blocks and had issued Letter of Intent (LOI) dated 19.06.2015 in favour of respondent No. 8. Similarly, letter of Intent dated 30.11.2015 was issued in favour of respondent No. 7 as the Department had accepted the bid submitted by respondent No. 7 for Kanalsi Mining Block.
5. That the Department had approved the mining plans submitted by respondent No. 7 and respondent No. 8 for the aforesaid mining blocks; and the mining contracts were also executed by respondent No. 7 and respondent No. 8 with the Department in due course.
6. That thereafter, respondent No. 7 and 8 had obtained the environmental clearance from State Environment Impact Assessment Authority (SEIAA), Haryana for the aforesaid mining blocks. The environmental clearance for Mandoli Ghaggar East and Mandoli Ghaggar West Mining Blocks were granted on 21.12.2016; and for Kanalsi Mining Block, it was granted on 15.09.2016.

On .

7. That on the basis of the above mentioned documents submitted by the respondent No. 7 and 8, the answering respondent had issued consent to establish in their favour as per the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The consent to operate was granted in favour of respondent No. 7 for Mandoli Ghaggar East and Mandoli Ghaggar West on 30.03.2017 for a period of five years. The consent to operate in favour of respondent No. 8 for Kanalsi Mining Block was granted on 14.12.2016 for a period of 5 years.
8. That as per the office record, during the course of mining operations, respondent No. 7 and 8 had approached the Director General, Mines & Geology Department for the purpose of addition of boulder and gravel as additional minerals. The applications submitted for the aforesaid purpose were duly accepted by the Director General by passing the Order dated 05.01.2022 in favour of respondent No. 8 and Order dated 26.11.2020 in favour of respondent No. 7.
9. That on the basis of the aforesaid orders passed by the Director General, respondent No. 7 and 8 had approached SEIAA, Haryana for the purpose of addition of boulder and gravel in the Environmental Clearance granted in favour of respondent No. 7 and 8. The issue was considered by the SEIAA and the request made by respondent No. 7 and 8 was allowed.
10. That on the basis of the aforesaid documents, respondent No. 7 and 8 had approached the answering respondent for the purpose

*an.*

of renewal of consent to operate. After perusing the documents submitted by respondent No. 7 and 8, the answering respondent allowed the applications submitted by respondent No. 7 and 8 and issued fresh Consent to Operate in favour of respondent No. 7 and 8. In this regard, a copy of Consent to Operate granted to M/s P S Buldtech Village Kanalsi, Block-5, Tehsil Jagadhri, District Yamuna Nagar for the period from 06/07/2023 to 30.09.2024 is annexed as Annexure-R/1. Copy of Consent to Operate granted to M/s JSM Foods Private Limited, Village Mandoli Ghaggar, East Block-3 for the period from 21/12/2022 to 20.12.2026 is annexed as Annexure-R/2 and West Block-4 for the period from 21/12/2022 to 30.09.2023 is annexed as Annexure-R/3.

11. That it is submitted that answering respondent vide letter dated 06.06.2022 issued direction to Respondent No.7 and 8 to stop the boulder & gravel mining. Copy of letter dated 06.06.2022 issued to Respondent No.7 and 8 are being annexed as Annexure-R/4 (Colly).

Present Reply is being submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal and file additional reply as and when directed by this Hon'ble Court.

  
Nitin Mehta,  
RO, HSPCB,  
Yamuna Nagar

Dated: 18.07.2023  
Place: Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313100423YAMCTO38572742**

**Dated:06/07/2023**

To.

M/s :P S BUILDTECH

Village Kanalsi Block YNR B 5 Tehsil Jagadhri District Yamuna Nagar Haryana

Subject: Grant of consent to operate to M/s P S BUILDTECH.

Please refer to your application no. 38572742 received on dated 2023-06-10 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s P S BUILDTECH is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	06/07/2023 - 30/09/2024
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	500.0
<b>Total Land Area(Sq. meter)</b>	441107.0
<b>Total Builtup Area(Sq. meter)</b>	100.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	100 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Gravel Boulder Sand	6500 Metric Tonnes/day
<b>Capacity of boiler</b>	

1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Gravel Boulder Sand	6500 Metric Tonnes/Day

**NITIN**  
 Regional Officer, Yamuna Nagar  
**MEHTA**  
 Haryana State Pollution Control Board.

Digitally signed  
 by NITIN MEHTA  
 Date: 2023.07.08  
 C:12-06-471+0530

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

### **Specific Conditions :**

1. Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the court.
2. Unit if found involved in illegal mining, CTO so granted will be revoked.
3. Unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/any other court.
4. Unit will run and maintain the APCM & will maintain green belt.
5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act, 1974 or 31 A of Air Act, 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.
6. The project proponent will carry out the mining by open cast mechanized method. Light weight excavator will be used for digging and loading of minerals and tippers.
7. Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan.
8. Unit will submit the details of permission from CGWA if withdrawing ground water.
9. The mining operation shall be restricted to above ground water table and it should not intersect with ground water table.
10. The excavation will be carried out upto maximum depth of 3 meter from the surface of mineral deposit and not less than 1 meter from the water level of the River channel which ever reached earlier.
11. CSR activities by companies including the mining establishments has become mandatory up to 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the "Need based door to door survey" by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Chandigarh on six monthly basis.
12. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River

whichever is more will be left intact as no mining zone.

13. No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.

14. Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.

15. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.

16. Unit will comply with the traffic management plan.

17. Unit will do the sufficient no. of plantation as per commitment in EC.

18. Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling.

19. Unit will comply with the various conditions of Environment Clearance.

20. That unit will keep all the parameters as per rules.

21. That CTO granted to the unit for the period 25.11.2022 to 30.09.2023 vide No.

HSPCB/Consent/ : 313100422YAMCTO25587261 Dated:28/11/2022 shall become invalid after issuance of this CTO certificate.

*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

**HARYANA STATE**





**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313100422YAMCTO27007801**

**Dated:29/11/2022**

To.

M/s :JSM FOODS PVT LTD  
VILL MANDOLI GHAGGAR EAST BLOCK 3

**Subject: Grant of consent to operate to M/s JSM FOODS PVT LTD.**

Please refer to your application no. 27007801 received on dated 2022-10-29 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JSM FOODS PVT LTD is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	21/12/2022 - 20/12/2026
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	120.0
<b>Total Land Area(Sq. meter)</b>	20.18
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	100 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Boulder, Gravel and Sand	2834 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Boulder, Gravel and Sand	2834 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

### **Specific Conditions :**

1. Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the court. 2. Unit if found involved in illegal mining CTO so granted will be revoked. 3. Unit will abide the directions/orders of Hon'ble Supreme court /High Court/NGT/any other court. 4. Unit will run and maintain the APCM & green belt. 5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit. 6. The project proponent will carry out the mining by open cast mechanized method. Light weight excavator will be used for digging and loading of minerals and tippers. 7. Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan. 8. Unit will submit the details of permission from CGWA if withdrawing ground water. 9. The mining operation shall be restricted to above ground water table and it should not intersect with ground water table. 10. The excavation will be carried out upto maximum depth of 3 meter from the surface of mineral deposit and not less than 1 meter from the water level of the River channel which ever reached earlier. 11. CSR activities by companies including the mining establishments has become mandatory upto 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the "Need based door to door survey' by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Chandigarh on six monthly basis. 12. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone. 13. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations. 14.

Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm. 15. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used. 16. Unit will comply with the traffic management plan. 17. Unit will do the sufficient no. of plantation as per commitment in EC. 18. Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling. 19. Unit will comply the various conditions of Environment Clearance. 20 Unit will submit fresh analysis report within 03 months.

VIRENDER SINGH Digitally signed by VIRENDER SINGH PUNIA  
PUNIA Date: 2022.11.29 14:27:30 +05'30'  
**Regional Officer, Yamuna Nagar**

**Haryana State Pollution Control Board.**





**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313100422YAMCTO25355227**

**Dated:28/11/2022**

To.

M/s :JSM FOODS PRIVATE LIMITED  
VILL MANDOLI GHAGGAR WEST BLOCK 4

Subject: Grant of consent to operate to M/s JSM FOODS PRIVATE LIMITED.

Please refer to your application no. 25355227 received on dated 2022-10-29 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JSM FOODS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	21/12/2022 - 30/09/2023
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	150.0
<b>Total Land Area(Sq. meter)</b>	25.56
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	100 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Boulder, Gravel and Sand	3970 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Boulder, Gravel and Sand	3970 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the court. 2. Unit if found involved in illegal mining CTO so granted will be revoked. 3. Unit will abide the directions/orders of Hon'ble Supreme court /High Court/NGT/any other court. 4. Unit will run and maintain the APCM & green belt. 5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit. 6. The project proponent will carry out the mining by open cast mechanized method. Light weight excavator will be used for digging and loading of minerals and tippers. 7. Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan. 8. Unit will submit the details of permission from CGWA if withdrawing ground water. 9. The mining operation shall be restricted to above ground water table and it should not intersect with ground water table. 10. The excavation will be carried out upto maximum depth of 3 meter from the surface of mineral deposit and not less than 1 meter from the water level of the River channel which ever reached earlier. 11. CSR activities by companies including the mining establishments has become mandatory upto 2% of their financial Turn-over, Socio Economic Development of the neighbourhood Habitats could be planned and executed by the Project Proponent more systematically based on the "Need based door to door survey' by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Chandigarh on six monthly basis. 12. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone. 13. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations. 14.

Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm. 15. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used. 16. Unit will comply with the traffic management plan. 17. Unit will do the sufficient no. of plantation as per commitment in EC. 18. Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling. 19. Unit will comply the various conditions of Environment Clearance. 20 Unit will submit fresh analysis report within 03 months.

VIRENDER SINGH Digitally signed by VIRENDER SINGH PUNIA  
PUNIA Date: 2022.11.28 13:38:42 +05'30'  
**Regional Officer, Yamuna Nagar**

**Haryana State Pollution Control Board.**





**Regional Office, Yamuna Nagar Region**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna Nagar  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbroyr@gmail.com](mailto:hspcbroyr@gmail.com)  
 Contact No. 01732-268137, 237840

No. HSPCB/YR/2022/ *SPD-3*

Dated: *06/06/2022*

To

M/s P S BUILDTECH,  
 Village Kanalsi, Block YNR B 5,  
 Tehsil Jagadhri, District Yamuna Nagar.

**Subject: Directions to immediate stop the mining of Boulder & Gravel in view of orders dated 31.05.2022 issued by Hon'ble NGT in OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors.**

In this connection, it is informed that a complaint has been filed by Sh. Mohinder Pal before the National Green Tribunal, Principal Bench at New Delhi vide OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors. against your unit. The Hon'ble NGT has passed an order dated 31.05.2022. Whereas directions has been passed. The relevant portion of the order is re-produced as under:-

*"8. Let notices be issued to respondents requiring them to file replies specifically responding to all material averments made in the application within two months.*

*9. Mr. Rakesh Kumar Khana, Sr. Advocate has appeared with Md. Fuzali Khan and Mr. Gautam Singh, Advocates on behalf of respondents no. 7 to 9 and submitted that Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others has been filed challenging grant of environmental clearance for proposed mining of boulder, gravel and sand in favour of by M/s Balaji Infra and raising other similar issues in respect of mining at Jairampur Block YNR/B-6 (ML area-33.85 hectares) Village Jairampur Jagir, Tehsil Jagadhari, District Yamuna Nagar, Haryana as have been raised in the present application and the applicants have suppressed material facts from this Tribunal. Learned Counsel for respondents no. 7 to 9 has also placed on record a copy of order dated 24.05.2022 passed by this Tribunal in Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others.*

*10. In response thereto, learned counsel for the applicants has made statement giving up respondent no. 9 with further prayer that the name of respondent no. 9 may be struck out from the array of respondents. Accordingly, the prayer is allowed and the name of respondent no. 9 is ordered to be deleted from the array of respondents. The applicants are directed to file amended memo of parties within two weeks.*

*11. The applicant is directed to take requisite steps for service of notices on respondents no 1 to 6 and file affidavit regarding the same by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) within seven days.*

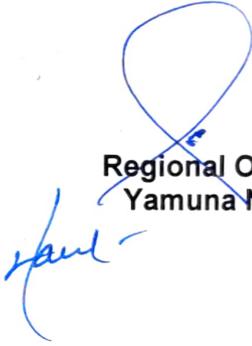
*12. Learned counsel for the applicants has stressed his prayer for interim relief restraining mining of boulder and gravels by respondents no. 7 and 8.*

13. Learned counsel for respondents no. 7 and 8 has further stated that respondents no. 7 and 8 did not carry on, are not now carrying on and will not carry on mining of boulder and gravel from the mining sites in question.

14. Even though respondent no. 7 and 8 shall be bound by under taking given by their learned counsel but we consider it appropriate to give specific direction that till further orders no mining of boulder and gravels shall be carried out on the mining sites in question by respondents no. 7 and 8. The Director, Mines and Geology, Government of Haryana, State PCB, Deputy Commissioner and Superintendent of Police, Yamuna Nagar are directed to take all requisite steps for ensuring that no illegal mining of boulder and gravel takes place on the mining sites in question."

Whereas your unit in the above OA No. is referred as respondent no. 8.

Therefore, you are hereby directed to immediately to stop the boulder & gravel mining failing which further action as per Environmental Laws will be taken against your mining unit.

  
Regional Officer  
Yamuna Nagar



**Regional Office, Yamuna Nagar Region**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna Nagar  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbroyr@gmail.com](mailto:hspcbroyr@gmail.com)  
 Contact No. 01732-268137, 237840

No. HSPCB/YR/2022/ *Sp-1*

Dated: *06/06/2022*

To

M/s JSM Foods Pvt Ltd,  
 Village Mandoli Ghaggar, East Block 3,  
 Yamuna Nagar.

**Subject: Directions to immediate stop the mining of Boulder & Gravel in view of orders dated 31.05.2022 issued by Hon'ble NGT in OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors.**

In this connection, it is informed that a complaint has been filed by Sh. Mohinder Pai before the National Green Tribunal, Principal Bench at New Delhi vide OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors. against your unit. The Hon'ble NGT has passed an order dated 31.05.2022. Whereas directions has been passed. The relevant portion of the order is re-produced as under:-

"8. Let notices be issued to respondents requiring them to file replies specifically responding to all material averments made in the application within two months.

9. Mr. Rakesh Kumar Khana, Sr. Advocate has appeared with Md. Fuzali Khan and Mr. Gautam Singh, Advocates on behalf of respondents no. 7 to 9 and submitted that Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others has been filed challenging grant of environmental clearance for proposed mining of boulder, gravel and sand in favour of by M/s Balaji Infra and raising other similar issues in respect of mining at Jairampur Block YNR/B-6 (ML area-33.85 hectares) Village Jairampur Jagir, Tehsil Jagadhari, District Yamuna Nagar, Haryana as have been raised in the present application and the applicants have suppressed material facts from this Tribunal. Learned Counsel for respondents no. 7 to 9 has also placed on record a copy of order dated 24.05.2022 passed by this Tribunal in Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others.

10. In response thereto, learned counsel for the applicants has made statement giving up respondent no. 9 with further prayer that the name of respondent no. 9 may be struck out from the array of respondents. Accordingly, the prayer is allowed and the name of respondent no. 9 is ordered to be deleted from the array of respondents. The applicants are directed to file amended memo of parties within two weeks.

11. The applicant is directed to take requisite steps for service of notices on respondents no 1 to 6 and file affidavit regarding the same by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) within seven days.

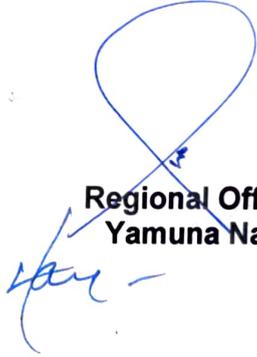
12. Learned counsel for the applicants has stressed his prayer for interim relief restraining mining of boulder and gravels by respondents no. 7 and 8.

13. Learned counsel for respondents no. 7 and 8 has further stated that respondents no. 7 and 8 did not carry on, are not now carrying on and will not carry on mining of boulder and gravel from the mining sites in question.

14. Even though respondent no. 7 and 8 shall be bound by under taking given by their learned counsel but we consider it appropriate to give specific direction that till further orders no mining of boulder and gravels shall be carried out on the mining sites in question by respondents no. 7 and 8. The Director, Mines and Geology, Government of Haryana, State PCB, Deputy Commissioner and Superintendent of Police, Yamuna Nagar are directed to take all requisite steps for ensuring that no illegal mining of boulder and gravel takes place on the mining sites in question."

Whereas your unit in the above OA No. is referred as respondent no. 7.

Therefore, you are hereby directed to immediately to stop the boulder & gravel mining failing which further action as per Environmental Laws will be taken against your mining unit.

  
Regional Officer  
Yamuna Nagar



**Regional Office, Yamuna Nagar Region**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna Nagar  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbroyr@gmail.com](mailto:hspcbroyr@gmail.com)  
 Contact No. 01732-268137, 237840

No. HSPCB/YR/2022/ *SKL-2*

Dated: *06/06/2022*

To

M/s JSM Foods Pvt Ltd,  
 Village Mandoli Ghaggar West Block 4,  
 Yamuna Nagar.

**Subject: Directions to immediate stop the mining of Boulder & Gravel in view of orders dated 31.05.2022 issued by Hon'ble NGT in OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors.**

In this connection, it is informed that a complaint has been filed by Sh. Mohinder Pai before the National Green Tribunal, Principal Bench at New Delhi vide OA No. 423 of 2022 titled as Mohinder Pal & Anrs. V/s State of Haryana & Ors. against your unit. The Hon'ble NGT has passed an order dated 31.05.2022. Whereas directions has been passed. The relevant portion of the order is re-produced as under:-

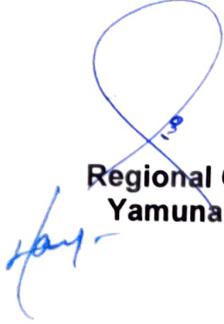
- "8. Let notices be issued to respondents requiring them to file replies specifically responding to all material averments made in the application within two months.
9. Mr. Rakesh Kumar Khana, Sr. Advocate has appeared with Md. Fuzali Khan and Mr. Gautam Singh, Advocates on behalf of respondents no. 7 to 9 and submitted that Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others has been filed challenging grant of environmental clearance for proposed mining of boulder, gravel and sand in favour of by M/s Balaji Infra and raising other similar issues in respect of mining at Jairampur Block YNR/B-6 (ML area-33.85 hectares) Village Jairampur Jagir, Tehsil Jagadhari, District Yamuna Nagar, Haryana as have been raised in the present application and the applicants have suppressed material facts from this Tribunal. Learned Counsel for respondents no. 7 to 9 has also placed on record a copy of order dated 24.05.2022 passed by this Tribunal in Appeal no. 19/2022 titled as Junaid Ayubi and another Vs. State of Haryana and others.
10. In response thereto, learned counsel for the applicants has made statement giving up respondent no. 9 with further prayer that the name of respondent no. 9 may be struck out from the array of respondents. Accordingly, the prayer is allowed and the name of respondent no. 9 is ordered to be deleted from the array of respondents. The applicants are directed to file amended memo of parties within two weeks.
11. The applicant is directed to take requisite steps for service of notices on respondents no 1 to 6 and file affidavit regarding the same by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) within seven days.
12. Learned counsel for the applicants has stressed his prayer for interim relief restraining mining of boulder and gravels by respondents no. 7 and 8.

13. Learned counsel for respondents no. 7 and 8 has further stated that respondents no. 7 and 8 did not carry on, are not now carrying on and will not carry on mining of boulder and gravel from the mining sites in question.

14. Even though respondent no. 7 and 8 shall be bound by under taking given by their learned counsel but we consider it appropriate to give specific direction that till further orders no mining of boulder and gravels shall be carried out on the mining sites in question by respondents no. 7 and 8. The Director, Mines and Geology, Government of Haryana, State PCB, Deputy Commissioner and Superintendent of Police, Yamuna Nagar are directed to take all requisite steps for ensuring that no illegal mining of boulder and gravel takes place on the mining sites in question."

Whereas your unit in the above OA No. is referred as respondent no. 7.

Therefore, you are hereby directed to immediately to stop the boulder & gravel mining failing which further action as per Environmental Laws will be taken against your mining unit.

  
Regional Officer  
Yamuna Nagar